

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO.1048/1997

This the 8th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI N. SAHU, MEMBER (A)

Randhir Singh S/O Moti Lal,  
R/O Vill. 8 P.O. Karala,  
New Delhi-110081.

... Applicant

( By Shri U. S. Chaudhary, Advocate )

-Versus-

1. Union of India through  
Secretary, Ministry of  
Health, Nirman Bhawan,  
New Delhi.
  2. Principal,  
Lady Hardinge Medical College  
and Smt. Sucheta Kriplani  
Hospital, Panchkuian Road,  
New Delhi.
  3. Chief Administrative Officer,  
Lady Hardinge Medical College and  
Smt. Sucheta Kriplani Hospital,  
Panchkuian Road,  
New Delhi.
  4. Accounts Officer,  
Lady Hardinge Medical College and  
Smt. Sucheta Kriplani Hospital,  
Panchkuian Road,  
New Delhi.
- ... Respondents
- ( By Shri K. R. Sachdeva, Advocate )

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

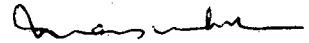
The learned counsel for the respondents drew  
our attention to Annexure-A/3 at page 14 of the  
paperbook and submitted that without exhausting  
the usual departmental remedies, this application  
has been filed. We find the contention to be  
correct and accordingly, dismiss this application

...contd.

as premature. The applicant shall be at liberty to file fresh application after exhausting all alternative remedies available to him. No costs.



( K. M. Agarwal )  
Chairman



( N. Sahu )  
Member ( A )

/as/